

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|------------------------------------|---|--------|------|-------|-------|-------|------|
| 18. Uttar Pradesh | | 882 | 9 | 144 | 23 | 705 | 1 |
| 19. Uttarakhand | | 17 | 0 | 2 | 13 | 0 | 2 |
| 20. West Bengal | | 5440 | 2119 | 873 | 1955 | 493 | 0 |
| 21. Arunachal Pradesh | | 115 | 0 | 0 | 115 | 0 | 0 |
| 22. Assam | | 15979 | 1157 | 80 | 14742 | 0 | 0 |
| 23. Manipur | | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. Meghalaya | | 97 | 0 | 0 | 97 | 0 | 0 |
| 25. Mizoram | | 0 | 0 | 0 | 0 | 0 | 0 |
| 26. Nagaland | | 130 | 0 | 0 | 130 | 0 | 0 |
| 27. Sikkim | | 0 | 0 | 0 | 0 | 0 | 0 |
| 28. Tripura | | 5935 | 0 | 0 | 5935 | 0 | 0 |
| 29. Andaman and Nicobar Islands | | 0 | 0 | 0 | 0 | 0 | 0 |
| 30. Chandigarh | | 0 | 0 | 0 | 0 | 0 | 0 |
| 31. Dadra and Nagar Haveli | | 0 | 0 | 0 | 0 | 0 | 0 |
| 32. Daman and Diu | | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. Lakshadweep | | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. Puducherry | | 9 | 0 | 0 | 8 | 1 | 0 |
| TOTAL: | | 104152 | 4314 | 17986 | 56144 | 22950 | 2758 |

* As per IMIS on 16.8.2012

Amendment in Wildlife Protection Act

965. SHRI ISHWAR SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in order to check poaching of wild animals, Government proposes to amend the Wildlife Protection Act;

(b) if so, the details of wild animals killed or found dead in the past three years, year-wise;

(c) whether the existing Wildlife Protection Act has completely failed to put a check on such killings; and

(d) if so, the immediate steps that would be taken to check killings of wild animals across the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment and Forests has proposed amendments in the Wild Life (Protection) Act, 1972, *inter-alia*, for incorporation of the provisions of the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) in the Act, and for enhancing the penalties for violation of any provisions of the Act.

(b) The responsibility of management and protection of forests and wildlife is vested with the State/Union Territory Governments. The State Forest Departments deal with the forest and wildlife offences and related issues. The details of wild animals killed or found dead are not compiled at the level of the Ministry of Environment and Forests.

(c) No, Sir.

(d) Does not arise in view of (c) above.

Safe disposal of e-waste

966. SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what constitutes e-waste and what are the new rules for safe disposal of e-waste;

(b) the system and rules that govern recycling of such e-waste to control any kind of harmful effects on the people in general, and children and women, in particular; and

(c) whether certain guidelines have been framed and circulated to ensure that all such rules are followed in letter and spirit to control any of its harmful effects on the public in general?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests has notified the e-Waste (Management and Handling) Rules, 2011 for proper management and handling of e-waste. These Rules have come in to force from 1st May, 2012. As per these Rules, 'e-waste' means waste electrical and electronic equipment, whole or in part or rejects from their manufacturing and repair process, which are intended to be discarded.

The concept of Extended Producer Responsibility (EPR) has been enshrined in